

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 634 of 2020**

**IN THE MATTER OF:**

**RNY Healthcare Services Pvt. Ltd.**

**...Appellant**

**Versus**

**Bourn Hall International India Pvt. Ltd. & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Rakesh Kumar, Advocate.**

**For Respondent: Mr. Gautam Singh, Advocate for Respondent Nos. 1 & 2.**

**O R D E R**  
**(Virtual Mode)**

**23.03.2021** In terms of the order dated 16.02.2021 Learned Counsel for the Appellant had taken steps to substitute notice on Respondent No. 3 i.e. Mr. Gautam Chhabra, Director of the Company, Bourn Hall International India Pvt. Ltd. R/o S-60 Phase- I LIG Flats. Qutub Enclave New Delhi-110016 by publication through News Paper i.e. 'The Statesman' on 27.02.2021. The photocopy of the News Paper has been filed through Affidavit on 19.03.2021 which is taken on record as substituted service of notice on Respondent No. 3. However, nobody appears on behalf of Respondent No. 3.

List the Appeal 'For Admission (After Notice)' on **9<sup>th</sup> April, 2021**. On that day, if Respondent No. 3 will not appear, this Appellate Tribunal may proceed to pass ex-parte against Respondent No. 3.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**